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CENTRAL ADMINISTRATIVE TRIBUNAL  
JABALPUR BENCH, JABALPUR

CIRCUIT SITTING AT INDORE

O.A.NO.551/2003

Hon'ble Shri Shanker Raju, Member(J)  
Hon'ble Shri R.K.Upadhyaya, Member(A)

Indore, this the 13th day of August, 2003

Dr. H.M.P.Singh s/o Shri Gurdeep Singh  
(As per memo. of parties) .. Applicant

(By Advocate: Sh. C.B.Patna)

vs.

Union of India & Others ... Respondents  
(As per memo. of parties)

OR D E R (Oral)

By Shri Shanker Raju, Member(J)

Heard.


2. Applicant was placed under suspension on 20.9.2002 on a contemplated<sup>h</sup> disciplinary proceedings, enquiry later on proceeded. Representation made by the applicant for revision of subsistence allowance<sup>h</sup> has not yet been responded<sup>h</sup>. It is contended that Rule 10(5) of the CCS (CCA) Rules, 1965 as well as FR 54 mandates revision of subsistence allowance on expiry of three months, if the delay is not attributable to the Govt. servant.

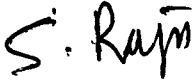
3. In view of the above, ends of justice would be met if the present OA is disposed of with direction to dispose of the representation of the applicant and request of increase of subsistence allowance to 75% in accordance with rules and instructions on the subject and pass a detailed and speaking order

Contd...2/-

within four weeks from the date of receipt of a  
copy of this order. No costs.

Let a copy of this order along with a copy of  
the QA be sent to the respondents.

  
(R.K. UPADHYAYA)  
MEMBER (A)

  
(SHANKER RAJU)  
MEMBER (J)

/rao/

पृष्ठान्त से ओ/न्या..... जयपुर, दि.....  
पतिलिपि अर्पित

(1) सचिव, उच्च न्यायालय, जयपुर  
(2) सचिव, श्री. न्यायाधीश, जयपुर

(3) सचिव, न्यायाधीश, जयपुर  
(4) सचिव, न्यायाधीश, जयपुर

C.B. Patre, Inclos  
Resp no 1 with relib

  
26/8/13

Issued  
on 28.8.07  
BS